you will have to allow the State Governments to exercise those powers unless they are misused. If the misuse of power is brought to our notice, then, of course, further action will be the responsibility of the Central Government. But, to expect that the initial action itself will be taken by the Central Government, is expecting too much. ...(Interruptions).

SHRI MD. SALIM (West Bengal): Madam, it is not a question of expecting too much. The Muslims of the entire country use Bombay as a port and airport to go to Mecca. You cannot ask the State Government to take care of this aspect? It is the duty of the Central Government also. ...(Interruptions).

SHRI GURUDAS DAS GUPTA: What should be our advice to the Government of Maharashtra? What advice should be given to them? ...(Interruptions).

SHRI JAGESH DESAI (Maharashtra): The Government of Maharashtra does not want any advice. They are competent enough. ...(Interruptions).

SHRI GURUDAS DAS GUPTA: Is the State of Maharashtra not a part of India? ...(Interruptions). It cannot be like that. Maharashtra is a part of India. Mr. Bal Theckeray has been repeatedly misusing his freedom of speech of Maharashtra. But no action has been taken against him. ...(Interruptions).

SHRI S. JAIPAL REDDY: Madam, I have a simple quesiton to put to the Home Minister. Is Mr. Bal Thackeray above the law of the land? Why has TADA not been applied to him? He has been repeatedly guilty of such warnings. ...(Interruptions).

THE DEPUTY CHAIRMAN: Shri Jibon Roy. ...(Interruptions).

SHRI S.B. CHAVAN: I don't think that any of the State Governments requires advice from the Government of India on what is contained in the Constitution. The Constitutional powers given to the State Governments are known to them. The Constitutional powers which are with the Central Government are also known to all of us. In spite of that, if the hon. Members are interested that, though this is a power of the State Government, the Central Government should exercise it, we will have to bring in some kind of a new legislation. The hon. Members should be equally fair, if anything happens in any part of West Bengal and, of course, for that matter in any other area. ...(Interruptions).

SHRI GURUDAS DAS GUPTA: The West Bengal Government would always welcome the advice from the Government. The West Bengal Government never said that they did not require any advice. ...(*Interruptions*).

THE DEPUTY CHAJRMAN: How we are not discussing the State Government. Mr. Jibon Roy.

Re. Reported Signing of Agreements between State Governments and Foreign Companies for increasing power generating capacity

SHRI JIBON ROY (West Bengal): Madam, the economic policy liberates the multinationals from the control of the Parliament. It seems that the message has gone well to them. We know how they will subvert the econimic system, influence the politicians and influence the bureaucracy. I am not taking up that issue here.

I would like to draw the attention of the Government to the other side of liberalisation, that is complete transparency in dealings with the multinational. Should not the House expect the Government to ensure complete transparency and to liberate the truth from the shackles of Government's secrecy? I am talking especially about the changes which are taking place in the power sector. More information is available to us that the Central Electricity Authority have cleared as many as seven projects where the multinational will invest in our country to establish power plants and to generate power. According to the information, projects worth a total investment of Rs. 21,500 have been cleared for creating new generating capacity of 4,500 megawatt. It means that the cost for creating every megawatt of capacity is Rs. 5 crores as against the indigenous cost of Rs. 1.5 crores or Rs. 2 crores. More horrifying information is coming in. Whom do you favour in the matter of Dhabol power plant? It is said and it has come in the Press that a power purchase agreement is signed between the Maharashtra State Electricity Board and Enron on the basis of 90% use of plant load factor at the rate of Rs. 2.40 per unit as against the existing rate of Rs. 1.25 or so. It means that the cost of power will be about Rs. 5 per unit and Rs. 2.40 is the existing current input cost. There is other information also. It has been stated that the Maharasthra State Electricity Board and the Central Government have agreed that in case of any litigation the officials of Enron will not be tried in India and they will be tried in the foreign country.

Madam, according to article 29 of the Central Electricity Law, 1949, if a company starts any project either in the private sector or

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in the public sector, that company notified the features of the new project. Madam, in the case of Enron, in the case of seven projects, nothing has been notified. Everything is kept in the dark. The House has not been informed about it though new policy decisions have been taken. Therefore, Madam, I request you to ask the Government or advise the Government to declare, to supply to the Members copies of all agreements signed and also the copies of the MoUs signed by the different electricity boards with the foreign companies. It has also appeared in the newspapers that the Central Government has given a counter-guarantee. All this information should be supplied to the House and to the Members of Parliament. The nation should know as to what is happening in the power sector.

श्री रामदास अग्रवाल (राजस्थान): महोदया, मैं. ...(व्यवधान)

उपसभापति: अभी तो देखिए, अग्रवाल साहब, आपका इसके बाद नाम है, मगर एक बजे आज एडजर्न करते हैं। इसके प्राइवेट मैंबर्स बिल के बाद एक हम लोगों का यह जो शार्ट ड्यूरेशन डिसक्शन लिस्टेड है। I don't know what the House wishes.

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): Madam, it should be taken up on Monday.

THE DEPUTY CHAIRMAN: On Monday, we have some other business.

श्री संघ प्रिय गौतमः अगले हफुते।

THE DEPUTY CHAIRMAN: If this is the wish of the House, if you don't want to discuss it today, then I will ask the Minister not to come back to the House because I have with me seven Zero Hour mentions and 18 Special Mentions. Then, I don't know how many associations and dissocitions will be there. I doubt that we will be able to finish this business in time to take up the Short-Duration Discussion on such an important issue. Both the Ministers, the External Affairs Minister and the Human Resource Development Minister, are here. Is it the wish of the House that we should not take it up today?

श्री संघ प्रिय गौतम: आज नहीं हो पाएगा, लेकिन मंत्रियों के दर्शन से क्यों वंचित रहें?

उपसभापति: मंत्री तो आते हैं।

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAMESHWAR THAKUR): Madam, it may be taken up sometime next week.

SHRI M.A. BABY (Kerala): Madam, next week.

THE DEPUTY CHAIRMAN: If the House wishes, we would not take it up today.

The house is adjourned till 2.30 p.m. for lunch.

The House then adjourned for lunch at two minutes past one of the clock.

The House re-assembled after lunch at thirty-three minutes past two of the clock,

THE VICE CHAIRMAN (MISS SAROJ KHAPARDE) in the Chair.

THE VICE-CHAIRMAN: Now, we will take up further discussion on the resolution moved by Shri Viren J. Shah on 6th May, 1994, that is, regarding atrocities on women in various parts of the country.

RESOLUTION RE. MEASURES TO TACKLE INCREASING CRIMES IN THE COUNTRY, PARTICULARLY AGAINST WOMEN

THE VICE-CHAIRMAN: Miss Mayawati. Not present. With the permission of the House, may I now call Smt. Anandiben Jethabhai Patel? She has to catch her train. If the Congress Party agrees, then, I can give her a chance. Okay? Now, Smt. Anandiben Jethabhai Patel.

SHRI V. NARAYANASAMY (Pondicherry): Atrocities on women are committed by women only!

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): We are talking about men like you.

श्रीमती आनन्दीबेन जेखभाई पटेल (गुजरात): महोदया, मैं अपने सहयोगी श्री वीरेन जे. शाह द्वारा उपस्थित किए गए संकल्प का समर्थन करती हूं। महोदया, जिस देश की संस्कृति नारी को मां मानती है, जहां पर स्त्री माता समान है, ऐसे भारत देश में आज नारी पर अत्याचार बढ़ रहे हैं। नारी पर हो रहे अत्याचार भारत की महान परंपरा एवं